



This is a digitally signed Gazette, to verify click here.
<https://rajpatra.hp.gov.in>

राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

शुक्रवार, 17 जुलाई, 2026 / 26 आषाढ़, 1948

हिमाचल प्रदेश सरकार

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated the 13th July, 2026

No. HHC/Rules/Vol. V/97.—In exercise of the powers conferred by Section 23 of the State of Himachal Pradesh Act, 1970 read with Section 129 of the Code of Civil Procedure, 1908, Article

225 of the Constitution of India and all other powers enabling in this behalf, the High Court of Himachal Pradesh is pleased to make following amendment in 'High Court of Himachal Pradesh (Original Side) Rules, 1997', as under:—

Brief description	Sr. No.	Particulars of the Rules
Short Title	1.	These Rules shall be called the High Court of Himachal Pradesh (Original Side) 21st Amendment Rules, 2026.
Commencement	2.	These Rules shall come into force with immediate effect.
Amendment(s)	3.	After the existing Rule-1 of the Civil Writs (Mandamus, Prohibition, Certiorari, Qua Warranto and Other Directions or Orders) following shall be inserted:— ‘Petitioner preferred under Article 226 or Article 226 read with Article 227 of the Constitution of India against the order(s) passed by the State Administrative Tribunal or similar Tribunal(s) or Quasi-Judicial Authorities or other Administrative Authorities should be accompanied with pleadings, exhibited documents and annexures that were before the Tribunals/Authorities, alongwith the order impugned. Every Civil Revision and other petition preferred under Article 227 of the Constitution of India shall be accompanied by copies of the interim/impugned order(s), pleadings alongwith annexures filed before the Court(s) below, evidence and exhibited documents.’

By order,
High Court of Himachal Pradesh,

Sd/-
Registrar General.

Form-A1
ADJOURNMENT SLIP
IN THE HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

Case No. _____ of _____ Appellant/Petitioner

Versus

_____ Respondent

Date of Hearing _____

- Whether notice to opposite counsel is given in advance; Yes/No.
Agreed/Not Agreed(tick)
- The undersigned prays for the adjournment of the hearing of the above case on the following grounds:—

3. The undersigned clearly understands that in the event of his prayer granted, it will be incumbent on him to inform his client of the date to which his case has been postponed.

Date: Signature of the Counsel for the
opposite side acknowledging
information of the request for
information.

Signature of the counsel for the
Appellant/Petitioner/
Respondent/Defendant

**OFFICE OF THE ADVOCATE GENERAL,
STATE OF HIMACHAL PRADESH, SHIMLA**

NOTIFICATION

Shimla-171 001, the 3rd July, 2026

No. 1-10/2016-2634.—Sanction is hereby accorded to the grant of **ten (10) days** earned leave *w.e.f. 6th to 15th July, 2026* with permission to avail prefix *i.e.* Sunday falling on 5th July, 2026 in favour of **Shri Raksh Paul Singh, Deputy Advocate General** of this department.

Certified that **Shri Raksh Paul Singh, Deputy Advocate General** would have continued to officiate, but for his proceeding on ten (10) days earned leave and that, this period of leave will count for earning his annual increment.

Certified that **Shri Raksh Paul Singh, Deputy Advocate General** is likely, on the expiry of leave to return for duty to the station from where he proceeds on leave.

Sd/-
(RAMAKANT SHARMA),
Additional Advocate General,
Himachal Pradesh, Shimla.

**OFFICE OF THE ADVOCATE GENERAL,
STATE OF HIMACHAL PRADESH, SHIMLA**

NOTIFICATION

Shimla-171 001, the 6th July, 2026

No. 1-16/2000-III-2689.—Sanction is hereby accorded to the grant of **eight (08) days** earned leave *w.e.f. 24th to 31st July, 2026* in favour of **Shri Jagdeep Singh Guleria, Deputy Advocate General** of this department.

Certified that **Shri Jagdeep Singh Guleria, Deputy Advocate General** would have continued to officiate, but for his proceeding on eight (08) days earned leave and that, this period of leave will count for earning his annual increment.

Certified that **Shri Jagdeep Singh Guleria, Deputy Advocate General** is likely, on the expiry of leave to return for duty to the station from where he proceeds on leave.

Sd/-
(RAMAKANT SHARMA),
*Additional Advocate General,
Himachal Pradesh, Shimla.*

**OFFICE OF THE ADVOCATE GENERAL,
STATE OF HIMACHAL PRADESH, SHIMLA**

NOTIFICATION

Shimla-171 001, the 14th July, 2026

No. 1-48/2014-2724.—Sanction is hereby accorded to the grant of **eleven (11) days** earned leave *w.e.f. 20th to 30th July, 2026* with permission to avail prefix *i.e.* Sunday falling on 19th July, 2026 in favour of **Smt. Seema Sharma, Deputy Advocate General** of this department.

Certified that **Smt. Seema Sharma, Deputy Advocate General** would have continued to officiate, but for her proceeding on eleven (11) days earned leave and that this period of leave will count for earning her annual increment.

Certified that **Smt. Seema Sharma, Deputy Advocate General** is likely, on the expiry of leave to return for duty to the station from where she proceeds on leave.

Sd/-
(RAMAKANT SHARMA),
*Additional Advocate General,
Himachal Pradesh, Shimla.*

**OFFICE OF THE ADVOCATE GENERAL,
STATE OF HIMACHAL PRADESH, SHIMLA**

NOTIFICATION

Shimla-171 001, the 13th July, 2026

No. 1-16/2024-2719.—Sanction is hereby accorded to the grant of **six (06) days** earned leave *w.e.f. 13th to 18th July, 2026* with permission to avail prefix/suffix *i.e.* Second Saturday and Sunday falling on 11th, 12th and 19th July, 2026 in favour of **Shri Leela Nand Sharma, Additional Advocate General** of this department.

Certified that **Shri Leela Nand Sharma, Additional Advocate General** would have continued to officiate but for his proceeding on six (06) days earned leave and this period will count for continuation of his service.

Certified that **Shri Leela Nand Sharma, Additional Advocate General** is likely, on the expiry of leave to return for duty to the station from where he proceeds on leave.

Sd/-
(RAMAKANT SHARMA),
Additional Advocate General,
Himachal Pradesh, Shimla.

**OFFICE OF THE ADVOCATE GENERAL,
STATE OF HIMACHAL PRADESH, SHIMLA**

NOTIFICATION

Shimla-171 001, the 13th July, 2026

No. 1-20/2024-2721.—Sanction is hereby accorded to the grant of **two (02) days** earned leave for **13th and 14th July, 2026** with permission to avail prefix *i.e.* Second Saturday and Sunday which fell on 11th and 12th July, 2026 in favour of **Shri Hemant Verma, Deputy Advocate General** of this department.

Certified that **Shri Hemant Verma, Deputy Advocate General** would have continued to officiate but for his proceeding on two (02) days earned leave and this period will count for continuation of his service.

Certified that **Shri Hemant Verma, Deputy Advocate General** is likely, on the expiry of leave to return for duty to the station from where he proceeds on leave.

Sd/-
(RAMAKANT SHARMA),
Additional Advocate General,
Himachal Pradesh, Shimla.

शहरी विकास विभाग

अधिसूचना

शिमला-02, 16 जुलाई, 2026

संख्या: यू.डी.-ए.(3)-5 / 2024-बिलासपुर.—हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश नगरपालिका निर्वाचन नियम, 2015 के नियम 90 के उप-नियम (6) एवं नियम 91 के साथ पठित, हिमाचल प्रदेश नगरपालिका अधिनियम, 1994 (1994 का अधिनियम संख्यांक 13) की धारा 27 की उप-धारा (1) के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, जिला बिलासपुर में नगर परिषदों/नगर पंचायत की बाबत अध्यक्ष और उपाध्यक्ष के निर्वाचन को निम्न प्रकार से राजपत्र में अधिसूचित करते हैं :—

क्र०सं०	नगर निकाय का नाम	निर्वाचित अध्यक्ष और उपाध्यक्ष का नाम व पता	
1.	नगर परिषद, बिलासपुर	अध्यक्ष श्रीमती जमुना पुत्री श्री देवी चन्द, निवासी हाउस नं० 135, रौडा सेक्टर-02, वार्ड संख्या 02, तहसील सदर, जिला बिलासपुर, हि०प्र०।	उपाध्यक्ष श्री नरेन्द्र पंडित पुत्र स्व० श्री सोम नाथ, निवासी हाउस नं० 89-ए, वार्ड संख्या 05, मेन मार्केट, तहसील सदर, जिला बिलासपुर, हि०प्र०।
2.	नगर परिषद, घुमारवीं	श्री अमित कुमार पुत्र श्री सीता राम, निवासी वार्ड संख्या 09, दकड़ी, डाकघर व तहसील घुमारवीं, जिला बिलासपुर, हि०प्र०।	श्रीमती सविता देवी पत्नी श्री राकेश कुमार, निवासी बल्ह, वार्ड संख्या 02, तहसील घुमारवीं, जिला बिलासपुर, हि०प्र०।
3.	नगर परिषद, श्री नैना देवी जी	श्री दीपक शर्मा पुत्र श्री माया प्रसाद, निवासी वार्ड संख्या 03, श्री नैना देवी जी, जिला बिलासपुर, हि०प्र०।	श्रीमती नीना शर्मा पत्नी श्री तरुनेश कुमार, निवासी वार्ड संख्या 06, श्री नैना देवी जी, जिला बिलासपुर, हि०प्र०।
4.	नगर पंचायत, तलाई	श्री नंद लाल सुपुत्र श्री बली राम, वार्ड संख्या 03, नगर पंचायत तलाई, जिला बिलासपुर, हि०प्र०।	श्रीमती सुनीता रानी पत्नी श्री विजय कुमार, निवासी वार्ड संख्या 02, नगर पंचायत तलाई, जिला बिलासपुर, हि०प्र०।

उपर्युक्त नगरपालिकाओं के अध्यक्ष एवं उपाध्यक्ष के निर्वाचन का परिणाम, जो एतद्वारा अधिसूचित किया जाता है, माननीय सर्वोच्च न्यायालय द्वारा विशेष अनुमति याचिका (सिविल) डायरी संख्या 35733/2026, हिमाचल प्रदेश राज्य एवं अन्य बनाम संजय चौहान आदि में दिनांक 15-06-2026 को पारित आदेश के अनुसार, माननीय हिमाचल प्रदेश उच्च न्यायालय के समक्ष लंबित कार्यवाही के अंतिम निर्णय के अधीन रहेगा।

आदेश द्वारा,

हस्ताक्षरित/—
सचिव (शहरी विकास)।

[Authoritative English text of this Department Notification No. UD-A(3)-5/2024-Bilaspur, dated 16-07-2026 as required under clause(3) of Article 348 of the Constitution of India].

URBAN DEVELOPMENT DEPARTMENT

NOTIFICATION

Shimla-2, the 16th July, 2026

No. UD-A(3)-5/2024-Bilaspur.—In exercise of the powers conferred by sub-section (1) of Section 27 of the Himachal Pradesh Municipal Act, 1994 (Act No. 13 of 1994) read with sub-rule (6) of rule 90 and rule 91 of the Himachal Pradesh Municipal Election Rules, 2015 the Governor of Himachal Pradesh is pleased to notify, election of the President and Vice-President in respect of Municipal Councils/Nagar Panchayat of District Bilaspur, H.P. in the Official Gazette, as under:—

Sl. No.	Name of Municipality	Name & Address of elected President & Vice-President	
1.	Municipal Council, Bilaspur.	President	Vice-President
		Smt. Jamuna d/o Sh. Devi Chand, r/o H. No. 135, Roura Sector-02, Ward No. 02, Tehsil Sadar, District Bilaspur, H.P.	Sh. Narender Pandit s/o late Sh. Som Nath, r/o H.No. 89-A, Ward No. 5, Main Market, Tehsil Sadar, District Bilaspur, H.P.
2.	Municipal Council, Ghumarwin.	Sh. Amit Kumar s/o Sh. Sita Ram, r/o Ward No.9, Dakri, P.O. & Tehsil Ghumarwin, District Bilaspur, H.P.	Smt. Savita Devi w/o Sh. Rakesh Kumar, r/o Balh, Ward No. 02, Tehsil Ghumarwin, District Bilaspur, H.P.
3.	Municipal Council, Shri Naina Devi Ji.	Sh. Deepak Sharma s/o Sh. Maya Prasad, r/o Ward No. 03, Shri Naina Devi Ji, District Bilaspur, H.P.	Smt. Neena Sharma w/o Sh. Tarunesh Kumar, r/o Ward No. 06, Shri Naina Devi Ji, District Bilaspur, H.P.
4.	Nagar Panchayat, Talai.	Sh. Nand Lal s/o Sh. Bali Ram, r/o Ward No. 03, Nagar Panchayat Talai, District Bilaspur, H.P.	Smt. Sunita Rani w/o Sh. Vijay Kumar, r/o Ward No. 02, Nagar Panchayat Talai, District Bilaspur, H.P.

The result of the election of the President and Vice-President of the above-mentioned municipalities, hereby notified, shall be subject to the final outcome of the proceedings pending before the Hon'ble High Court of Himachal Pradesh, in terms of the order dated 15-06-2026 passed by the Hon'ble Supreme Court in SLP (C) Diary No. 35733/2026-State of Himachal Pradesh Vs. Sanjay Chauhan.

By order

Sd/-
Secretary (UD).

शहरी विकास विभाग

शुद्धि-पत्र

शिमला-2, 17 जुलाई, 2026

संख्या: यू0डी0-ए(3)-9/2024-ऊना.—इस विभाग की समसंख्यक अधिसूचना दिनांक 14-07-2026 के क्रम संख्या 6 में, नगर पंचायत गगरेट के अध्यक्ष पद के समक्ष अंकित नाम “श्रीमती बबीता कुमारी” के स्थान पर “श्रीमती मंजू बाला” पढ़ा जाए।

उक्त अधिसूचना की अन्य सभी विषय-वस्तु यथावत् रहेंगी।

आदेश द्वारा,

हस्ताक्षरित /—
सचिव (शहरी विकास)।

URBAN DEVELOPMENT DEPARTMENT

CORRIGENDUM

Shimla-2, 17th July 2026

No. UD-A(3)-9/2024-Una.—Against Sr. No. 6 of this Department Notification of even number dated 14-07-2026, the name "Smt. Babita Kumari" appearing against the post of President, Nagar Panchayat Gagret be read as "Smt. Manju Bala".

All other contents of the said Notification shall remain unchanged.

By order,

Sd/-
Secretary (UD).

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील पांवटा साहिब,
जिला सिरमौर (हि0प्र0)

मिसल नं0 : /2026

दायर तिथि :

श्री गुलाम मोहम्मद पुत्र बदरा, निवासी सुरजपुर, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)

बनाम

आम जनता

प्रार्थना—पत्र जेरेधारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

प्रार्थी श्री गुलाम मोहम्मद पुत्र बदरा, निवासी सुरजपुर, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0) का एक आवेदन—पत्र आवेदन पत्र मुख्य रजिस्ट्रार जन्म एवं मृत्यु/मुख्य चिकित्सा अधिकारी, नाहन के पत्र एचएफडब्ल्यू—एन/एसटी/बीएण्डडी/डिलेय केसिज/2026—1102, दिनांक 06—05—2026 द्वारा अनुलग्नक क्रमशः अपना ब्यान हल्फी, दो गवाहन ब्यान हल्फी, आधार कार्ड सहित इस अदालत में प्राप्त हुआ है। जिसमें प्रार्थी द्वारा प्रार्थना की है कि उसकी स्वयं की जन्म तिथि 18—03—1963 है जिसका अज्ञानतावश प्रार्थी की जन्म तिथि का इन्द्राज ग्राम पंचायत पिपलीवाला के जन्म तिथि अभिलेख में दर्ज नहीं करवा सके हैं जिसे प्रार्थी अब दर्ज करवाना चाहता है।

अतः सर्वसाधारण को इस इशतहार के मार्फत सूचित किया जाता है कि इस बारे यदि किसी को कोई उजर/एतराज हो तो वह दिनांक 25—07—2026 को प्रातः 11.00 बजे या इससे पूर्व किसी भी कार्य दिवस पर अदालत हजा स्थित पांवटा साहिब में असालतन या वकालतन हाजिर आकर उजर/एतराज दर्ज करवा सकता है। निर्धारित तिथि या इससे पूर्व में कोई आपत्ति प्राप्त न होने की सूरत में श्री गुलाम मोहम्मद पुत्र बदरा, निवासी सुरजपुर, की जन्म तिथि 18—03—1963 है, को तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0) के प्रकरण पर नियमानुसार कार्यवाही अमल में लाई जायेगी।

आज दिनांक को मेरे हस्ताक्षर व कार्यालय मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)।

**ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील पांवटा साहिब,
जिला सिरमौर (हि0प्र0)**

मिसल नं० : /2026

दायर तिथि :

श्री बलवीर सिंह पुत्र भंगुराम, निवासी नवादा, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)

बनाम

आम जनता

प्रार्थना-पत्र जेरेधारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

प्रार्थी श्री बलवीर सिंह पुत्र भंगुराम, निवासी नवादा, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0) का आवेदन-पत्र आवेदन पत्र मुख्य रजिस्ट्रार जन्म एवं मृत्यु/मुख्य चिकित्सा अधिकारी, नाहन के पत्र एचएफडब्ल्यू-एन/एसटी/बीएण्डडी/डिलेय केसिज/2026-2145, दिनांक 29-05-2026 द्वारा अनुलग्नक क्रमशः अपना ब्यान हल्फी, दो गवाहन ब्यान हल्फी, आधार कार्ड सहित इस अदालत में प्राप्त हुआ है। जिसमें प्रार्थी द्वारा प्रार्थना की है कि उसकी स्वयं की जन्म तिथि 21-08-1966 है जिसका अज्ञानतावश प्रार्थी की जन्म तिथि का इन्द्राज ग्राम पंचायत नावदा के जन्म तिथि अभिलेख में दर्ज नहीं करवा सके हैं जिसे प्रार्थी अब दर्ज करवाना चाहता है।

अतः सर्वसाधारण को इस इशतहार के मार्फत सूचित किया जाता है कि इस बारे यदि किसी को कोई उजर/एतराज हो तो वह दिनांक 04-08-2026 को प्रातः 11.00 बजे या इससे पूर्व किसी भी कार्य दिवस पर अदालत हजा स्थित पांवटा साहिब में असालतन या वकालतन हाजिर आकर उजर/एतराज दर्ज करवा सकता है। निर्धारित तिथि या इससे पूर्व में कोई आपत्ति प्राप्त न होने की सूरत में श्री बलवीर सिंह पुत्र भंगुराम, निवासी नवादा, की जन्म तिथि 21-08-1966 है, को तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0) के प्रकरण पर नियमानुसार कार्यवाही अमल में लाई जायेगी।

आज दिनांक को मेरे हस्ताक्षर व कार्यालय मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—

सहायक समाहर्ता द्वितीय श्रेणी,
तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)।

CHANGE OF NAME

I, Sunita Devi w/o Sh. Shiv Parshad, r/o Village Anji (645), P.O. Barog, Tehsil & Distict Solan (H.P.) declare that I have changed my minor son's name from Partuyush to Pratyush. Please note all concerned for further.

SUNITA DEVI
w/o Sh. Shiv Parshad,
r/o Village Anji (645), P.O. Barog,
Tehsil & Distict Solan (H.P.).

CHANGE OF NAME

I, Sohan Lal aged about 40 years s/o Sh. Budhi Ram, r/o Village Khanewali, P.O. Devnagar, Tehsil Rampur, Distt. Shimla (H.P.)-172 022 declare that I have changed my minor son's name from Varun (Old Name) to Arun Kumar (New Name). All concerned please may note.

SOHAN LAL
s/o Sh. Budhi Ram,
r/o Village Khanewali, P.O. Devnagar,
Tehsil Rampur, Distt. Shimla (H.P.)-172 022.

CHANGE OF NAME

I, Meera w/o Sh. Rakesh Shandil, r/o Village Ranhog (54), Sub-Tehsil Mamligh, Distt. Solan (H.P.) declare that I have changed my minor son's name from Kavay to Kavya Shandil. Please note all concerned for further.

MEERA
w/o Sh. Rakesh Shandil,
r/o Village Ranhog (54),
Sub-Tehsil Mamligh, Distt. Solan (H.P.).

CORRECTION OF NAME

I, Harmit w/o Sh. Harwinder Singh, r/o Chamian (4), Solan, Tehsil Kasauli, Solan (H.P.) have changed my name from Harmit to Himri Devi. Please note all concerned for further.

HARMIT
w/o Sh. Harwinder Singh,
r/o Chamian (4), Solan,
Tehsil Kasauli, Solan (H.P.).

CHANGE OF NAME

I, Lekh Raj s/o Sh. Chintu, r/o Village Sanimazara, P.O. Kunihar, Tehsil Arki, Thuna (470), Distt. Solan (H.P.) declare that I have changed my minor son's name from Tajash to Tejas. Please note all concerned for further.

LEKH RAJ
s/o Sh. Chintu,
r/o Village Sanimazara, P.O. Kunihar,
Tehsil Arki, Thuna (470), Distt. Solan (H.P.).

CHANGE OF NAME

I, Balku Devi w/o Sh. Bhim Singh, r/o Village Gorli, P.O. Maraog, Gorli Marong, (18), Marog, Shimla (H.P.) declare that I have changed my name from Balku Devi to Belaku. Please note all concerned for further.

BALKU DEVI
w/o Sh. Bhim Singh,
r/o Village Gorli, P.O. Maraog,
Gorli Marong, (18), Marog, Shimla (H.P.).

CHANGE OF NAME

I, Uma Devi w/o Sh. Shyam Lal, Village Banjini (232), Tehsil Kandaghat, Shardaghat, Distt. Solan (H.P.) declare that I have changed my name from Uma Devi to Koma Devi. Please note all concerned for further.

UMA DEVI
w/o Sh. Shyam Lal,
Village Banjini (232), Tehsil Kandaghat,
Shardaghat, Distt. Solan (H.P.).

CORRECTION OF NAME

I, Babli Devi w/o Sh. Bhotu, Village Killar, P.O. Pantah, Sub-Tehsil Bhalei, Tehsil & District Chamba (H.P.) declare that my minor son's name is wrongly written as Naksit Kumar in his Aadhar Card. Correct name of my minor son is Naksh Thakur.

BABLI DEVI
w/o Sh. Bhotu,
Village Killar,
P.O. Pantah, Sub-Tehsil Bhalei,
Tehsil & District Chamba (H.P.).

CORRECTION OF NAME

I, Than Singh s/o Sh. Piar Chand, Village Jainsary, P.O. Dighai, Tehsil Salooni, District Chamba (H.P.)-176 312 declare that my minor son's name is wrongly written as Babby one of Asha in his Aadhar Card No. 3206 6431 8870. Correct name of my minor son is Ayaan Singh. Please note.

THAN SINGH
s/o Sh. Piar Chand,
Village Jainsary, P.O. Dighai,
Tehsil Salooni, District Chamba (H.P.)-176 312.

CHANGE OF NAME

I, Hem Raj s/o Sh. Prem Chand, r/o Harath (388), Chandi, Tehsil Krishangarh (s.t.), Distt. Solan (H.P.) declare that I have changed my minor son's name from Dakash to Daksh Thakur. Please note all concerned for further.

HEM RAJ
*s/o Sh. Prem Chand,
r/o Harath (388), Chandi,
Tehsil Krishangarh (s.t.),
Distt. Solan (H.P.).*

CHANGE OF NAME

I, Vijay s/o Sh. Dulchi Ram, r/o Village Dhar Tarponu, P.O. Chanair, Tehsil Theog, Distt. Shimla (H.P.)-171 220 declare that I have changed my minor son's name from Abhya to Abhay. Please note all concerned for further.

VIJAY
*s/o Sh. Dulchi Ram,
r/o Village Dhar Tarponu, P.O. Chanair,
Tehsil Theog, Distt. Shimla (H.P.)-171 220.*

CHANGE OF NAME

I, Vijay s/o Sh. Dulchi Ram, r/o Village Dhar Tarponu, P.O. Chanair, Tehsil Theog, Distt. Shimla (H.P.)-171 220 declare that I have changed my minor daughter's name from Baby of Poonam to Ridhima. Please note all concerned for further.

VIJAY
*s/o Sh. Dulchi Ram,
r/o Village Dhar Tarponu, P.O. Chanair,
Tehsil Theog, Distt. Shimla (H.P.)-171 220.*

CHANGE OF NAME

I, Salma Devi w/o Sh. Sunil Kumar, r/o Village & P.O. Bhutti, Pharal (87), Distt. Shimla (H.P.) declare that I have changed my minor son's name from Dishu to Divyansh. Please note all concerned.

SALMA DEVI
*w/o Sh. Sunil Kumar,
r/o Village & P.O. Bhutti, Pharal (87),
Distt. Shimla (H.P.).*

CHANGE OF NAME

I, Lalmohan Oraon (New Name) s/o Sh. Charva Oraon, r/o Roop Singh Thakur Niwas Gaggal, Near JCB School, Sector-III, New Shimla, Urban (t), P.O. New Shimla, Distt. Shimla (H.P.)-171 009 declare that I have changed my name from Mohan Oraon (Previous Name) to Lalmohan Oraon (New Name). All concerned please may note.

LALMOHAN ORAON
s/o Sh. Charva Oraon,
r/o Roop Singh Thakur Niwas Gaggal,
Near JCB School, Sector-III, New Shimla, Urban (t),
P.O. New Shimla, Distt. Shimla (H.P.)-171 009.

CHANGE OF NAME

I, Kirpa Ram (New Name) s/o Sh. Khayalu Ram, Vill. Gangaal, P.O. Balindi (H.P.)-171 302 declare that I have changed my name from Kripa Ram (Previous Name) to Kirpa Ram (New Name). All concerned please may note.

KIRPA RAM
s/o Sh. Khayalu Ram,
Vill. Gangaal, P.O. Balindi (H.P.)-171 302.

CORRECTION OF NAME

I, Anarkali w/o Sh. Kanshi Ram, r/o Vill. Naswar, P.O. Bhanthal, Tehsil Karsog, Distt. Mandi (H.P.) hereby inform that my correct name is recorded as Anarkali in all my official documents. However, my name has been mistakenly entered as Kala Devi in my Aadhar Card. In the future, I should be known and recognized solely by the name Anarkali.

ANARKALI
w/o Sh. Kanshi Ram,
r/o Vill. Naswar, P.O. Bhanthal,
Tehsil Karsog, Distt. Mandi (H.P.).

CHANGE OF NAME

I, Shanti Devi c/o Sh. Piar Singh, Vill. Ghuwantal, P.O. Dhullara, Tehsil Sihunta, Distt. Chamba, Motla (316), P.O. Dhullara, Distt. Chamba (H.P.)-176 207 declare that I have changed my minor son's name from Netan Kumar (Old Name) to Nitin Kumar (New Name). All concerned please may notice.

SHANTI DEVI
c/o Sh. Piar Singh,
Vill. Ghuwantal, P.O. Dhullara,
Tehsil Sihunta, Distt. Chamba, Motla (316),
P.O. Dhullara, Distt. Chamba (H.P.)-176 207.

CHANGE OF NAME

I, Shanti Devi c/o Sh. Piar Singh, Vill. Ghuwantal, P.O. Dhullara, Tehsil Sihunta, Distt. Chamba, Motla (316), P.O. Dhullara, Distt. Chamba (H.P.)-176 207 declare that I have changed my minor son's name from Netan Kumar (Old Name) to Nitin Kumar (New Name). All concerned please may notice.

SHANTI DEVI
c/o Sh. Piar Singh,
Vill. Ghuwantal, P.O. Dhullara,
Tehsil Sihunta, Distt. Chamba, Motla (316),
P.O. Dhullara, Distt. Chamba (H.P.)-176 207.

CHANGE OF NAME

I, Arti Devi (New Name) w/o Sh. Rajender Kumar, P.O. Bassi, Tehsil Kangra, Balla, Kangra (H.P.)-176 214 declare that I have changed my name from Jyoti Ravindra Raykar (Previous Name) to Arti Devi (New Name). All concerned please may note.

ARTI DEVI
w/o Sh. Rajender Kumar,
P.O. Bassi, Tehsil Kangra,
Balla, Kangra (H.P.)-176 214.

CHANGE OF NAME

I, Jasminder Singh (New Name) s/o Sh. Singh Ram, Tehsil Nahan, Nagal Saketi 8 (141), P.O. Moginand, Distt. Sirmaur (H.P.)-173 030 declare that I have changed my name from Jaswinder Singh (Previous Name) to Jasminder Singh (New Name). All concerned please may note.

JASMINDER SINGH
s/o Sh. Singh Ram,
Tehsil Nahan, Nagal Saketi 8 (141),
P.O. Moginand, Distt. Sirmaur (H.P.)-173 030.

CHANGE OF NAME

I, Sher Singh s/o Sh. Chet Ram, r/o Samoli (136), Shimla (H.P.)-171 207 declare that I have changed my minor daughter's name from Kushi (Old Name) to Khushi (New Name). All concerned please may note.

SHER SINGH
s/o Sh. Chet Ram,
r/o Samoli (136), Shimla (H.P.)-171 207.

CHANGE OF NAME

I, Sant Bahadur s/o Sh. Man Bahadur, c/o Sh. Parkesh Chand, Vill. Deori Dhar, P.O. Halnidhar, Damor (72), Narkanda, Shimla, Kumarsain (H.P.)-171 213 declare that I have changed my minor son's name from Deepak (Old Name) to Deepak Budha (New Name). All concerned please may note.

SANT BAHADUR
s/o Sh. Man Bahadur,
c/o Sh. Parkesh Chand,
Vill. Deori Dhar, P.O. Halnidhar, Damor (72),
Narkanda, Shimla, Kumarsain (H.P.)-171 213.

CHANGE OF NAME

I, Padam Singh s/o Sh. Lagnu Ram, Vill. Majhrana, Theog, Bharana (209), Shimla, (H.P.)-171 201 declare that I have changed my minor son's name from Prins (Old Name) to Prince (New Name). All concerned please may notice.

PADAM SINGH
s/o Sh. Lagnu Ram,
Vill. Majhrana, Theog, Bharana (209),
Shimla, (H.P.)-171 201.

CORRECTION OF NAME

I, Narender (43) s/o Sh. Chaman Singh, Vill. Ohli, P.O. Kuphara, Tehsil & Distt. Chamba (H.P.) declare that my minor son's name Hani is wrongly written in his Aadhar Card No. 7158 8740 8587, correct name of my minor son is Hunny Singh. Please note.

NARENDER
s/o Sh. Chaman Singh,
Vill. Ohli, P.O. Kuphara,
Tehsil & Distt. Chamba (H.P.).

CORRECTION OF NAME

I, Deep Raj s/o Sh. Birju Ram, Vill. Padhrotu, P.O. Badka, Tehsil Salooni, Distt. Chamba (H.P.)-176 312 declare that my minor daughter's name is wrongly written as Babby One of Meena in her Aadhar Card No. 7403 4612 3363, my minor daughter's correct name is Kanika. Please note.

DEEP RAJ
s/o Sh. Birju Ram,
Vill. Padhrotu, P.O. Badka,
Tehsil Salooni, Distt. Chamba (H.P.)-176 312.

CORRECTION OF NAME

I, Kamlo Devi w/o Sh. Yashwant Singh, Vill. Guthog, P.O. Thaneikothi, Tehsil Churah, Distt. Chamba (H.P.) declare that my name Nisha Devi is wrongly entered in my Aadhar Card. My correct name is Kamlo Devi as per panchayat & academic record. Please note.

KAMLO DEVI
w/o Sh. Yashwant Singh,
Vill. Guthog, P.O. Thaneikothi,
Tehsil Churah, Distt. Chamba (H.P.).

CORRECTION OF NAME

I, Bimla w/o Sh. Dhani Ram, V.P.O. Maura, Tehsil Salooni, Distt. Chamba (H.P.) declare that my name Bimlo Devi is wrongly entered in my Aadhar Card. My correct name is Bimla. Please note.

BIMLA
w/o Sh. Dhani Ram,
V.P.O. Maura, Tehsil Salooni,
Distt. Chamba (H.P.).

CHANGE OF NAME

I, Goumati Gharti Magar aged 42 years (New Name) w/o Sh. Hem Raj, Mandhol (47/1), Mandhole, Shimla, Jubbal (H.P.)-171 215 do hereby declare that I have changed my name from Gomti Gharti (Old Name) to Goumati Gharti Magar (New Name) for all future purposes. All concerned please may note.

GOUMATI GHARTI MAGAR
w/o Sh. Hem Raj,
Mandhol (47/1), Mandhole,
Shimla, Jubbal (H.P.)-171 215.

CHANGE OF NAME

I, Guddu (New Name) s/o Sh. Kharantu Ram, Vill. Pujaili, Damehar (118), Chalnair, Shimla, Kotkhair (t) (H.P.)-171 202 declare that I have changed my name from Malku Ram (Previous Name) to Guddu (New Name). All concerned please may note.

GUDDU
s/o Sh. Kharantu Ram,
Vill. Pujaili, Damehar (118), Chalnair,
Shimla, Kotkhair (t) (H.P.)-171 202.

CORRECTION OF NAME

I, Surender Kumar s/o Sh. Bohru Ram, r/o Vill. Jol, P.O. Jainagar, Tehsil Ramshehar, Distt. Solan (H.P.) declare that my daughter's correct name is Jassica Sharma, as recorded in her birth certificate and other documents, however, Baby Three of Radha was erroneously entered in her Aadhar Card. I, now wish to have my daughter's name corrected to Jassica Sharma in her Aadhar Card. Please take note of this.

SURENDER KUMAR
*s/o Sh. Bohru Ram,
r/o Vill. Jol, P.O. Jainagar,
Tehsil Ramshehar, Distt. Solan (H.P.).*

CORRECTION OF NAME

I, Maninder Singh s/o Sh. Inder Jeet Singh, r/o Village Basta, Pandoh (325), Pandoh, Mandi, Distt. Mandi (H.P.) declare that in Aadhar Card of my minor daughter having number 2171 8542 3747, her name is wrongly entered as Harpeet Kaur d/o Maninder Singh. Whereas, her correct name is Harpreet Kaur. All concerned please note.

MANINDER SINGH
*s/o Sh. Inder Jeet Singh,
r/o Village Basta, Pandoh (325),
Pandoh, Mandi, Distt. Mandi (H.P.).*

CORRECTION OF NAME

I, Anil Kumar s/o Sh. Parkash Chand, r/o V.P.O. Jagrup Nagar, Sub-Tehsil Alampur, District Kangra (H.P.) declare that in my daughter's documents our names are wrongly recorded as Anil Rana & Ishita. Our correct names are Anil Kumar & Ishita Rana. Both refer to the same respective persons.

ANIL KUMAR
*s/o Sh. Parkash Chand,
r/o V.P.O. Jagrup Nagar,
Sub-Tehsil Alampur, District Kangra (H.P.).*

CHANGE OF NAME

I, Virender Singh Rana s/o Sh. Narotam Singh Rana, r/o Village Meti, P.O. Gharoh, Tehsil Dharamshala, District Kangra (H.P.) declare that I have changed my name from "Virender Singh Rana" to "Virender Singh". Now, I shall be known as "Virender Singh" instead of "Virender Singh Rana" for all purposes and records. Both names refer to the same person. All concerned may please note.

VIRENDER SINGH RANA
*s/o Sh. Narotam Singh Rana,
r/o Village Meti, P.O. Gharoh,
Tehsil Dharamshala, District Kangra (H.P.).*

CHANGE OF NAME

I, Shivju Devi w/o Sh. Bhagmal, r/o Village Nagan, P.O. Balh Kwar, Tehsil Ladbharol, District Mandi (H.P.)-176 126 declare that I have changed my name in my Aadhar Card No. 4764 5808 5375 from Shinju Devi to Shivju Devi. Whereas, my correct name is Shivju Devi. All concerned may please note.

SHIVJU DEVI
w/o Sh. Bhagmal,
r/o Village Nagan, P.O. Balh Kwar,
Tehsil Ladbharol, District Mandi (H.P.)-176 126.

CORRECTION OF NAME

I, Kumari Anjana d/o Late Sh. Sali Ram, at present w/o Late Sh. Jiwan Singh, r/o Village Kochhu, P.O. Ghammiru, Tehsil Lad Bharol, District Mandi (H.P.) declare that my correct name is Kumari Anjana in all certificates and Anju Jaswal in Aadhar Card and other documents. Kumari Anjana and Anju Jaswal are the one and same lady.

KUMARI ANJANA
d/o Late Sh. Sali Ram,
at present w/o Late Sh. Jiwan Singh,
r/o Village Kochhu, P.O. Ghammiru,
Tehsil Lad Bharol, District Mandi (H.P.).

CORRECTION OF NAME

I, Chinamma Kumari w/o Sh. Sandeep Kumar, r/o Village Dhanotu, House Near PHC, P.O. Mahadev, Tehsil Sundernagar, District Mandi (H.P.)-175 018 declare that in Matric Certificate of my son Tanish Kumar, my name is wrongly entered as Chinmma respectively. Whereas, my correct name is Chinamma Kumari. All concerned please note.

CHINAMMA KUMARI
w/o Sh. Sandeep Kumar,
r/o Village Dhanotu, House Near PHC,
P.O. Mahadev, Tehsil Sundernagar,
District Mandi (H.P.)-175 018.

CHANGE OF NAME

I, Nirjala Devi w/o Sh. Joginder Singh, r/o P.O. Gal, Tehsil Sadar, Village Kandhi Tarapur, District Mandi (H.P.)-175 001 declare that I have changed my name from Nirmala to Nirjala Devi in my Aadhar Card No. 5466 7269 6471. All concerned please note.

NIRJALA DEVI
w/o Sh. Joginder Singh,
r/o P.O. Gal, Tehsil Sadar,
Village Kandhi Tarapur,
District Mandi (H.P.)-175 001.

CHANGE OF NAME

I, Kiran Bala w/o Sh. Surinder Kumar, r/o V.P.O. Jabhal Kheri, Tehsil Barsar, District Hamirpur (H.P.) declare that I have changed my name from Kirana Devi to Kiran Bala for all purposes in future. All concerned please note.

KIRAN BALA
w/o Sh. Surinder Kumar,
r/o V.P.O. Jabhal Kheri,
Tehsil Barsar, District Hamirpur (H.P.).

CORRECTION OF NAME

I, Vashistha Rudraksha d/o Sh. Rajesh Kumar Vashisth, r/o Village Mehain, P.O. Chandpur, Tehsil Sadar, District Bilaspur (H.P.) declare that I have changed the order and corrected my name from Rudraksha Vashisth to Vashistha Rudraksha. I shall be known as Vashistha Rudraksha for all purposes in future. All concerned please note.

VASHISTHA RUDRAKSHA
d/o Sh. Rajesh Kumar Vashisth,
r/o Village Mehain, P.O. Chandpur,
Tehsil Sadar, District Bilaspur (H.P.).

CORRECTION OF NAME

I, Vashistha Vibhuti d/o Sh. Rajesh Kumar Vashisth, r/o Village Mehain, P.O. Chandpur, Tehsil Sadar, District Bilaspur (H.P.) declare that I have changed the order and corrected my name from Vibhuti Vashisth to Vashistha Vibhuti. I shall be known as Vashistha Vibhuti for all purposes in future. All concerned please note.

VASHISTHA VIBHUTI
d/o Sh. Rajesh Kumar Vashisth,
r/o Village Mehain, P.O. Chandpur,
Tehsil Sadar, District Bilaspur (H.P.).
